IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No.118 of 2020

1. Chandan Sao @ Chandan Kr. Sah
2. Kundan Sao @ Kundan Sah
3. Sandeep Sao @ Sandip Sah
4. Jitendra Sao @ Jitendra Sah .... Appellants

Versus

The State of Jharkhand .... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellants : Mr. Sudhanshu Shekhar Choudhary, Advocate
For the Respondent : Ms. Vipul Divya, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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I.A. No.3473 of 2020

3/25.06.2020 Heard learned counsel for the appellants and learned counsel for the State on the interlocutory application filed by the appellants for granting bail during the pendency of the appeal.

The appellants have been convicted and sentenced for the offence under Sections 307/34 of the Indian Penal Code.

The impugned Judgment shows that the appellants were on bail during trial.

In the facts and circumstances of the case, we are inclined to release the appellants on bail. Accordingly, appellants Chandan Sao @ Chandan Kr. Sah, Kundan Sao @ Kundan Sah, Sandeep Sao @ Sandip Sah and Jitendra Sao @ Jitendra Sah are directed to be released on bail, during the pendency of this appeal, on furnishing bail bonds of Rs.10,000/- (ten thousand) each, with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Ghatsila, in connection with S.T. No.325 of 2016.

The aforesaid interlocutory application is accordingly, allowed.

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(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kumar